

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 97 of 2020

IN THE MATTER OF:

K.S. Sreenivasan

...Appellant

Versus

M/s Landmark Housing Projects

(India) Pvt. Ltd.

...Respondent

For Appellant: Ms. Anasuya Choudhury and Mr. Kumar Anurag Singh,

Advocates

For Respondent: Mr. Mukul Lather, Advocate

ORDER

(Virtual Mode)

17.07.2020 Heard Learned Counsel for the Appellant. He seeks permission to file some material documents which are before the NCLT but could not file before this Appellate Tribunal. He is permitted to file the same supported by the Affidavit that these documents are already on record before the NCLT.

Learned Counsel for the Appellant started the argument but due to paucity of time, the arguments remained inconclusive.

The parties are directed to file their Written Submissions not more than three pages before the next date of hearing and also supply the advance copy to the Opponent Counsel.

Interim Order passed by this Appellate Tribunal on 11.06.2020, shall continue till the next date of hearing.

Let the Appeal be fixed on **11th August, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[V. P. Singh]
Member (Technical)

Basant B./md.